

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. CA/89/2023 C.P.(CAA)/189(MB)2022 IN C.A.(CAA)/169(MB)2021
IN THE MATTER OF

Ceres Estate Limited

Sec. 230-232 of the Companies Act, 2013

Order Delivered on 17.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Hemant Sethi (PH)

For the Respondent:

ORDER

The Ld. Counsel for the Applicant wishes to withdraw the present scheme. In view of the request made, the present scheme is **disposed of as withdrawn**.

Sd/-

ANU JAGMOHAN SINGH

Member (Technical)
Shubham

Sd/-

REETA KOHLI

Member (Judicial)